

ACT NO. XVII OF 1888.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 26th October,
1888.)

An Act to amend the Indian Marine Act,
1887.

WHEREAS it is expedient to amend the Indian
Marine Act, 1887; It is hereby enacted as follows:—

Amendment
of section 2,
Act XIV of
1887.

1. For sub-section (2) of section 2 of the Indian
Marine Act, 1887, the following shall be substituted, namely:—

“(2) The Governor General in Council may, by notification in the Gazette of India, vary any of the definitions in clauses (b), (c) and (d) of sub-section (1) as occasion may appear to him to require, and the references to those clauses in the definition of the expression ‘superior officer’ in clause (e) of that sub-section shall be construed to be references to them as varied by any notification published under this sub-section and for the time being in force.”